Unstarred Questions

Subletting of garages in Sector-9, R.K. Puram

3986. SHRI RITABRATA BANERJEE: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

- (a) whether request to take action against subletting of garages by allottees of Government quarters in R.K. Puram, Sector-9, New Delhi has been received in the Directorate of Estates; and
 - (b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) Yes, Sir.

(b) A request dated 27.03.2017 has been received from the Secretary, Resident Welfare Association, Sector-9, R. K. Puram. Action on the request is under process.

Barrier free accommodation for person with the locomotor disability

3987. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whetherthere is proposal to construct barrier-free houses exclusively for persons with locomotor disability in Delhi and if so, the details thereof;
 - (b) if not, the reasons therefor;
- (c) the details of facilities provided to such persons residing in DDA flats on second and third floors:
- (d) the measures taken to protect the rights of such persons to live in the community with full and effective participation and inclusion in society;
- (e) the details of schemes framed for allotment of land to such persons for construction of houses etc; and
- (f) the details of representations received from such persons concerning modification of houses?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) No, Sir.

- (b) No housing scheme has been launched exclusively for persons with disabilities.
- (c) In new flats being constructed by Delhi Development Authority (DDA), the facilities like ramps, tactile tiles, grab rails and lift with opening not less than 90 mm are being provided to make them locomotive disabled friendly.

Unstarred Questions 381

- (d) Department of Empowerment of Persons with Disabilities (Divyangjan), Ministry of Social Justice and Empowerment, Government of India notified The Right of Persons with Disabilities Act, 2016 (RPWD Act) on 28.12.2016 which envisages framing of rules, laying down the standards of accessibility for the physical environment, transport, information and communication, including appropriate technologies and systems and other facilities and services provided to the public in urban and rural areas.
- (e) Land and Colonization are State subjects, therefore it is the responsibility of States to ensure housing for all citizens.

The National Urban Housing and Habitat Policy (NUHHP) 2007 advocates for special efforts for catering to the needs, among others of Disabled Persons and other vulnerable sections of the society in relation to housing and access to basic services.

The Guidelines of Pradhan Mantri Awas Yojana (PMAY) (Urban) mention that slum rehabilitation component should be handed over to the implementing agency to make allotments to eligible slum dwellers through a transparent process. While making allotments, families with physically handicapped persons and senior citizens should be given priority for allotment on ground floor or lower floors.

(f) No such representations have been received.

Implementation of environmental standards in construction

3988. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government is implementing the environment related standards in cities of the country; and
- (b) if so, whether environment related rules have been followed in constructed and under construction buildings in different areas in the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) and (b) Ministry of Urban Development has released the Model Building Bye Laws (MBBL), 2016 in March, 2016 which is an advisory document for the State Governments. The MBBL, 2016 have incorporated a chapter on Climate Resilient construction: Integration with environmental clearance with sanction which provide for power to urban local bodies to impose and monitor various environmental standards and steps for the projects with built up area between 5,000 sq mt to 1,50,000 sq mt based on adherence to environmental conditions. The compliance to the environment related rules in constructed and under construction